

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 884/93

Transfer Application No.

20.7.95

Date of Decision

Sau.Kusam P.Potpose

Petitioner/s

Mr.D.B.Walthare

Advocate for
the Petitioners

Versus

UOI & 2 ors.

Respondent/s

Mr. M.G.Bhangade

Advocate for
the Respondents

CORAM :

Hon'ble Shri. Justice M S Deshpande, Vice Chairman

Hon'ble Shri. P.P.Srivastava, Member(A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

W

Vice Chairman

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, "GULESTAN" BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

CIRCUIT SITTING AT NAGPUR

O.A.NO. 884/93

Sau.Kusam Pandurang Potpose ..Applicant

v/s

Union of India & 2 ors. ..Respondents

Coram: Hon.Shri Justice M.S.Deshpande, V.C.

Hon.Shri P.P.Srivastava, Member(A)

Appearance:

D.B.Walthare

Counsel for applicant

Mr. M.G.Bhangade,

Counsel for respondents

ORAL JUDGMENT:

DATED: 20.7.95

(Per: M.S.Deshpande, Vice Chairman)

The applicant has approached the Tribunal basing the petition on the alleged oral termination dated 3.3.92. The O.A. was filed on 27.7.1993 and apparently barred by time. Shri Walthare states that she made a representation to the respondents on 11.8.92 but that representation has not so far been decided.

(8)

.2.

2. The only direction that we need make is that the respondents to decide the applicant's representation within three months from the date of receipt of a copy of this order. With this direction the OA is disposed of with liberty to approach the Tribunal should the applicant have any grievance regarding the decision taken on the representation.


(P.P. Srivastava)

Member (A)


(M.S. Deshpande)

Vice Chairman

30.